

THE SECOND SCHEDULE

(See section 476)

FORM No. 55

WARRANT OF ATTACHMENT AND SALE ON FORFEITURE OF BOND FOR GOOD BEHAVIOUR

(See section 446)

To the Police Officer in charge of the police station at

WHEREAS \_\_\_\_\_ (*name, description and address*) did, on the \_\_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_, give security by bond in the sum of rupees \_\_\_\_\_ for the good behaviour of \_\_\_\_\_ (*name, etc., of the principal*), and proof has been given before me and duly recorded of the commission by the said \_\_\_\_\_ (*name*) of the offence of whereby the said bond has been forfeited; and whereas notice has been given to the said \_\_\_\_\_ (*name*) calling upon him to show cause why the said sum should not be paid, and he has failed to do so to pay the said sum;

This is to authorise and require you to attach by seizure movable property belonging to the said \_\_\_\_\_ (*name*) to the value of rupees \_\_\_\_\_ which you may find within the district of \_\_\_\_\_, and, if the said sum be not paid within \_\_\_\_\_, to sell the property so attached, or so much of it as may be sufficient to realise the same, and to make return of what you have done under this warrant immediately upon its execution.

Dated, this \_\_\_\_\_ day of \_\_\_\_\_, 19\_\_\_\_.

(Seal of the Court)

(Signature)

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